

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 115
CP- 38/ND/2021

IN THE MATTER OF:

Satish Kumar Sethi ... Applicant/Petitioner

Vs

Swan Estates Pvt. Ltd. ... Respondent

Order under Section 241-242.

Order delivered on 08.04.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Mr. Mohit Chaudhary, Ms. Garima Sharma, Advs.

For Respondent Nos. 2,3,4 and 7 :Ms. Mahima Singh, Ms. Srishti Kapoor,
Advs.

For the Respondent Nos. 5 & 6 : Mr. P. K. Sachdeva, Adv.

ORDER

Learned Counsel is appearing for the respondents No. 2, 3, 4 & 7 states that inadvertently in order dated 08.02.2021 he is shown for respondent No. 1 wrongly they have already filed an application challenging the maintainability of the petition. Learned Counsel for the respondents No. 5 & 6 accepts notice and undertakes to file reply within three weeks, with copy in advance to the other side. None appears for the respondents No. 1.

List on 11.06.2021.

Sd/-
SUMITA PURKAYASTHA
MEMBER (T)

Sd/-
DR. DEEPTI MUKESH
MEMBER (J)

Mukesh

